

ITEM NO.49

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8478-8479/2024

(Arising out of impugned final judgment and order dated 08-11-2023 in CRA No. 1311/2023 01-04-2024 in IA No. 651/2024 passed by the High Court Of Judicature At Bombay)

SHREE SIDDHIVINAYAK DEVELOPERS & ANR.

Petitioner(s)

VERSUS

M/S. KIMAYA WELLNESS LTD. & ANR.

Respondent(s)

(IA No.119421/2024-CONDONATION OF DELAY IN FILING and IA No.119422/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 119422/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Cr1) No. 8480-8481/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132665/2024
IA No. 132665/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8491-8492/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132855/2024
IA No. 132855/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8505-8506/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132761/2024
IA No. 132761/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8494-8495/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132687/2024
IA No. 132687/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 8496-8497/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 131736/2024
IA No. 131736/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT)

SLP(Cr1) No. 8508-8509/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
133141/2024
IA No. 133141/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 8498-8499/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
132434/2024
IA No. 132434/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 8500-8501/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
131907/2024
IA No. 131907/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 8502-8503/2024 (II-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
131837/2024
IA No. 131837/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(Cr1) No. 13878-13879/2024 (II-A)
(IA No.137867/2024-CONDONATION OF DELAY IN FILING and IA
No.137868/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 12222-12223/2024 (II-A)
(IA No.137474/2024-CONDONATION OF DELAY IN FILING)

Date : 14-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Samir Arunkumar Vaidya, Adv.
Mr. Anand Dilip Landge, AOR
Mrs. Sangeeta S Pahune Patil, Adv.
Mr. Dinesh H Godara, Adv.
Mr. Sumit Kumar, Adv.

For Respondent(s) Mr. Anuj P. Agarwala, Adv.
Mr. Aayush Agarwala, Adv.
Mr. Nilesh Kumar, Adv.
M/S. Pba Legal, AOR

Mr. Aditya Krishna, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Mr. Samir A. Vaidya, learned counsel appearing for the petitioners, has made a statement at the Bar that in compliance of orders dated 28.06.2024 and 11.07.2024, 20% of the cheque amount in each case has been deposited before the trial court.

The learned counsel prays for and is granted one week's time to file an affidavit in this regard.

Re-list on 21.10.2024.

**(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS**

**(RENU BALA GAMBHIR)
COURT MASTER**